

ment of a similar plant by M/s Fertilizers and Chemicals Travancore Ltd. in Cochin, which was being processed separately, Government decided to locate the first of the two proposed projects for the manufacture of fertilizer and chemical equipment at Visakhapatnam. The implementation of this project has since been taken up by Bharat Heavy Plate & Vesse's Ltd., a Company wholly owned by the Government of India.

Machine Tool Plant at Kalamassery in Kerala

2120. Shri A. Sreedharan:
Shri P. Viswambharan:
Shri Mungalathumadom:
Shri K. Anirudhan:
Shri P. C. Adichan:

Will the Minister of Industrial Development and Company Affairs be pleased to state the steps taken by Government to put into effect the expansion programme of the Machine Tool Plant at Kalamassery in Kerala?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): The scheme of expansion of the Kalamassery Unit of Hindustan Machine Tools Limited has been deferred for the time being because of the fall in demand for machine tools. It is proposed to re-examine the scheme after watching the market trend for some more time.

Correction of Reply to USQ. No. 525 dated 25-5-1967 regarding conversion of joint plant committee into Statutory body.

The Minister of Steel, Mines and Metals (Dr. Chenna Reddy): In my reply to Unstarred Question No. 525 given in the Lok Sabha on the 26th May, 1967, I stated as follows:—

'(a) and (b). The question of the future constitution of the Joint Plant Committee is under consideration of the Government.'

The above reply may be substituted by the following reply.

'(a) and (b). The working of the Joint Plant Committee will be watched and a decision about its future set-up will be taken in the light of experience of its working.'

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

—contd.

REPORTED REFUSAL OF CENTRAL GOVERNMENT TO MAKE AVAILABLE TO ORISSA GOVERNMENT CBI REPORT ON SHRI B. PATNAIK—contd.

Mr. Speaker: I would request the Ministers of Law and Home to throw some light on the issues raised yesterday, so that later on I could take some decision.

Shri Samar Guha (Contai): I have a submission.

Mr. Speaker: Again, if you begin submissions, there will be no end. Yesterday I have heard. I wanted to hear both of the Ministers.

Shri Samar Guha: If you hear me, you will appreciate it.

Shri Sheo Narain (Basti): Point of order.

Mr. Speaker: Once I allow, I do not know where it will lead. I would like to hear only the Ministers now. The Law Minister Please.

Shri Samar Guha: The House has been deprived of the opportunity of . . .

Mr. Speaker: It will lead us to confusion. It is for my information, for assisting me that I am calling the Minister.

Shri Samar Guha: I gave a call attention notice on the revolving restaurant. In the Rajya Sabha that has been admitted and discussion is going on. No time is allowed here.